

Central Administrative Tribunal
Principal Bench: New Delhi

C.P. No. 171/1997
in
O.A. No. 2239/1996

(23)

New Delhi, this the 25th day of September, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri K. Muthukumar, Member (A)

1. Shri Ram Bilas Rai,
Son of Shri Brahma Dev Rai,
Resident of Qr. No. 306, Type II
Krishi Kunj,
Pusa, New Delhi-110 012.
2. Shri Deep Chand,
Son of Shri Data Ram
Resident of Qr. No. 2, Fire Station,
Pusa, IARI, New Delhi.
3. Shri Lakhmi Chand,
Resident of Qr. No. 196, Type II,
Krishi Kunj,
Pusa, New Delhi. Petitioner

(By Advocate: Shri B.B. Raval)

-Versus-

1. Dr. R.S. Paroda,
Director General,
Indian Council of Agricultural Research,
Krishi Bhawan,
New Delhi-110 001.
2. Dr. R.B. Singh,
Director,
Indian Agricultural Research Institute,
Pusa, New Delhi-110 012. Respondents

(By Advocate: Shri V.K. Rao)

ORDER (Oral)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

The counsel for the respondents stated that the orders of this Court was not complied with on the grounds that there is a review petition filed before this Tribunal on 17.3.1997. We have made it clear that clearing of review by the respondents does not implement the order of this Court unless a stay order from a competent superior court is obtained. Accordingly the matter was adjourned today. The

counsel for the respondents undertakes to pass the order of reinstatement tomorrow on the basis of this undertaking. In view of the statement made by the respondents and the oral apology tendered, we dispose of this CP. Liberty is given to the petitioner to revive this CP in case such orders are not passed.

24


(K. Muthukumar)
Member(A)


(Dr. Jose P. Verghese)
Vice Chairman (J)

Mittal